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Title: Regarding the rights of differently abled persons in the country.

SHRIMATI SUPRIYA SULE (BARAMATI): Sir, I stand here to draw the attention of the House to the differently-abled people. Our Constitution provides to Indian citizens right of equality under Article 14 and right of freedom under Article 17 as a Fundamental Right. According to the Census of 2011, 2.29 per cent of our Indian population is differently-abled. They have challenges in regard to education and they have challenges while transporting and in getting employment as well.

According to the latest Census, 49 per cent of differently-abled people are still unemployed even after the reservation. So, I would request the Government to look into this matter. They have reservation kept for them, but they do not always get it. I really think that we need to include them into the development of our nation.

Thank you.

HON. DEPUTY-SPEAKER: Shri Sharad Tripathi and Shri Rajeev Satav are permitted to associate with the issue raised by Shrimati Supriya Sule.